

MC(WP(C)) 239 of 2013
IN WP(C) No. 194 of 2013

08.10.2013

HON'BLE THE CHIEF JUSTICE

Miss AR Nath, Advocate, present for the applicant.

Shri P Nongbri, Advocate, present for the
respondent No.1.

Shri WM Sangma, Advocate, present for the
respondent No.2.

List after four weeks.

CHIEF JUSTICE

dev
08.10.13

WP(C) No. 111 of 2013

08.10.2013

HON'BLE THE CHIEF JUSTICE

Miss K Chisa, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, with Shri KP Bhattacharjee, Advocate, present for the respondents No. 1 and 2.

Shri A Nongbri, Advocate, present for the respondents No. 3 and 5.

Shri K Khan, Advocate, present for respondent No.4.

Respondent No. 4 has already been filed the counter affidavit.

Learned counsel for respondents No. 3 and 5 states that he is filing counter affidavit within the course of the day.

List on 09.10.2013 for orders.

CHIEF JUSTICE

dev
08.10.13

WP(C) No. 194 of 2013

08.10.2013

HON'BLE THE CHIEF JUSTICE

Miss AR Nath, Advocate, present for the writ petitioner.

Shri P Nongbri, Advocate, present for the respondent No.1.

Shri WM Sangma, Advocate, present for respondent No. 2.

Learned counsel for the respondents pray for and are allowed further four weeks' time to file counter affidavits.

List after four weeks.

CHIEF JUSTICE

dev
08.10.13

WP(C) No. 287 of 2013

08.10.2013

HON'BLE THE CHIEF JUSTICE

Miss P Bhattacharjee, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents.

By means of this writ petition, the petitioner has sought for removal of the respondents No. 7 and 8 from the workshop (premises in question) said to have been occupied after dispossession of the petitioner.

Heard.

Learned counsel for the petitioner prays for and is allowed to withdraw this writ petition with liberty to seek alternative remedy available to him under the law.

Accordingly, this writ petition is dismissed as withdrawn with liberty as above.

CHIEF JUSTICE

dev
08.10.13

WP(C) No. 289 of 2013

08.10.2013

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the writ petitioner.

Shri ND Chullai, Sr. GA, present for the respondents No. 1 to 3.

Shri H Kharmih, Advocate, present for the respondents No. 4 to 7.

Shri R Deb Nath, CGC, present for respondent No.8.

By means of this writ petition, the petitioners have sought for release of compensation on account of acquisition of their land for construction of Umiam Hydel Project at Lawbyrwa (now devolved with Meghalaya Energy Corporation Ltd.).

Learned counsel for the respondents No. 1 to 8 pray for and are allowed four weeks' time to file counter affidavits to the affidavit filed in the writ petition.

List after four weeks.

CHIEF JUSTICE

dev
08.10.13

WP(C) No. 290 of 2013

08.10.2013

HON'BLE THE CHIEF JUSTICE

Shri N Khan, Advocate, present for the writ petitioner.

Smti S Bhattacharjee, GA, present for the respondents No. 1 to 3.

By means of this writ petition, the petitioner has challenged the order dated 16.09.2013 passed by the respondent No. 3 approving the Village Employment Committee on the basis of the election held on 05.08.2013, after approving the Village Employment Committee constituted on 14.08.2013 of Village Lower Nolbari, Part II, Phulbari, West Garo Hills District, Meghalaya.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed three weeks' time to file counter affidavit to the affidavit filed in the writ petition.

Issue notices to respondent No. 4 Shri Abu Siddique and respondent No. 5 Shri Abubakkar Siddique, who may also file their counter affidavits within a period of three weeks.

List on 05.11.2013.

CHIEF JUSTICE

dev
08.10.13